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Commercial Complex (BDA) Indiranagar Bangalore - 560 038

Dated: 27 APR 1993

Contempt Petition No.4/93 in

APPLICATION NO (S)

W.P. NO (S)

Applicant (s) M.K.P.Vinod Kumar,

v/sRespondent (s)Secretary, M/o.Defence and 3 Others.

- To 1. Sh.M.K.P.Vinod Kumar, S/o.M.K.Padmanabhan(Late), No.404, Ist Cross, I Block, R.T. Nagar, Bangalore-560 032.
  - 2. Sh.M.Narayanaswamy,
    Advocate, No. 844,
    Upstairs, 17th 'G'Main,
    V Block, Rajajinagar,
    Bangalore-560 010.
  - The Secretaty, Ministry of Defence, South Block, New Delhi-110 011.
  - 4. The Deputy Director General (Military Farms), Military Farms Directorate, Wing-7, West Block-III, I Floor, R.K. Puram, New Delhi-66.

- 5. Deputy Director,
  Military Farms,
  Head Quarters,
  Southern Command,
  Kirkes, Pune-3.
- 6. Officer-In-Charge, Military Farms, Hebbel, Bangalore-24.
- Sh.M.S.Padmanajaiah,
   Sr.Central Govt.Standing
   Counsel, High Lourt, Bldg,
   Bangalore-1.

Subject: FORWARDING COPIES OF THE ORDER PASSED BY THE BENCH Please find enclosed herewith a copy of the ORDER/STAY/

INTERIM ORDER passed by this Tribunal in the above said application (s) on 08-04-93.

Tor DEPUTY REGISTRAR (JUGICIAL)

# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: :BANGALORE

DATED THIS EIGTH DAY OF APRIL, 1993.

Present: Hon'ble Shri S. Gurusankaran, Member (A)
Hon'ble Shri A.N.Vujjanaradhya, Member (J)

## CONTEMPT PETITION NO.4/93.

M.K.P. Vinod Kumar, S/o M.K. Padmanabhan, (late) aged about 26 years, No. 404, 1st Cross, I Block, R.T. Nagar, Bangalore-32.

(Shri M.N. Swamy - Advocate)

... Applicant.

### Versus

- Shri Prakash Chand, Secretary to Govt., Ministry of Defence, South Block, New Delhi-11.
- 2. Brig. S.N. Dutt , Deputy Director General, (Military Farms), Military Farms Directorate, West Block-III, I Floor, Wing-7, R.K. Furam, New Delhi-66.
- 3. Col. K.C. Chengappa, Deputy Director, (Military Farms), Head Quarters, Southern Command, Kirkee, Pune-3, Maharastra.
- 4. Mr. B.B. Biswas, Officer Incharge, Military Farms, Hebbal, Bangalore-24.

(Shri M.S. Padmarajiah - Advocate) ... Respondents.

This Contempt Petition filed under section 17 of the Administrative Tribunals Act, 1985 having come up for orders before this bench today; Hon'ble Shri S.Gurusankaran, Member (A) made the following:

## DRDER

This Contempt Petition has been filed by the petitioner, who was also the applicant in DA No.436/91, which came to be disposed off by a bench of this Tribunal vide its order dated 4.9.1992. On filing of the Contempt Petition, notice was issued to the respondents and they have filed their reply.

Today, when the petition was taken up for hearing, Shri M.N. Swamy appearing for the applicant submitted that the respondents have since complied fully with the directions contained in orders of this Tribunal dated 4.9.1992 and hence the Contempt Petition may not be proceeded further.

Shri M.S. Padmarajiah appearing for the respondents also stated that in the reply filed by the respondents, it has been clearly indicated that the orders have been fully complied with.

In view of the above, we find that there are with no grounds for proceeding further/the Contempt Petition and/the Contempt Petition is disposed off as dropped. The respondents, the alleged contempners are accordingly discharged.

SdMEMBER (J) SIMILY TRUE COPY
MEMBER (A)

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ABDINOVAL BENCH